

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

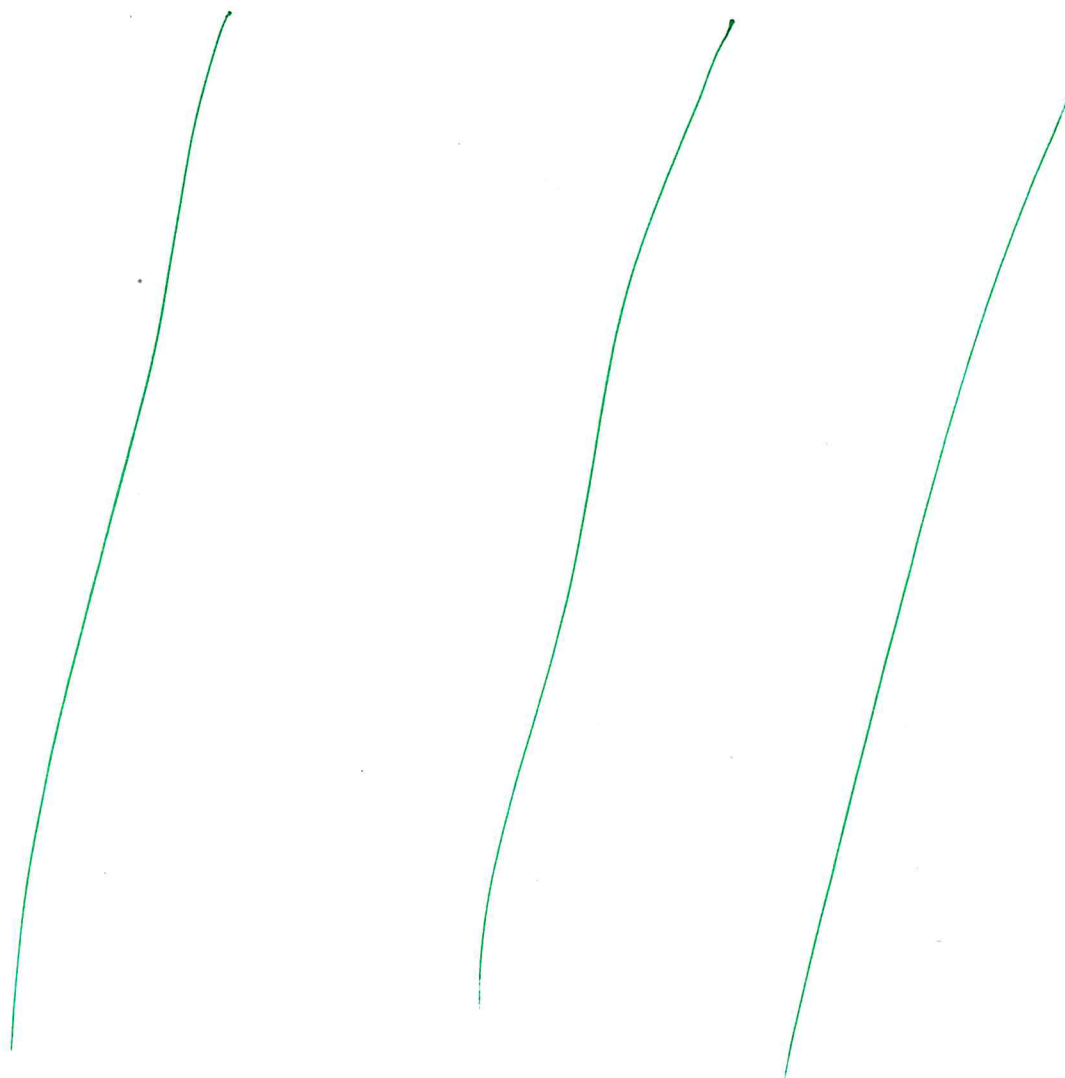
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/25(CAA)/CB/2017
NAME OF THE TRANSFEROR : G G ORGANICS PVT LTD
NAME OF THE TRANSFERRE : G G ORGANICS CARE PVT LTD
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

1. S A JAYARAGHAVAN

ADVOCATE



IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI

Memo in CA/25(CAA)/CB/2017

In the matter of Scheme of Arrangements (Demerger)

of

M/s. G.G. Organics Private Limited (Demerged Company)

with

M/s. GG Organics Care Private Limited (Resulting Company)

Order delivered on 03.07.2017

CORAM :

CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For the Petitioner(s) : Counsel Shri S.A. Inbavadivu


CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)

ORDER

The matter has been mentioned by the Counsel for the Petitioners by filing a Memo stating therein that the Order dated 20.06.2017 needs modification to the extent of the publication of notice in the newspapers in English “New Indian Express” (All India Edition). It has been submitted that the registered offices of the companies are situated at

Chennai. Therefore, there may not be any requirement to make publication of notice in all India Edition of the said newspaper. In view of it, instead of "All India Edition" as mentioned in paras 5 and 9 of the Order, we allow the Petitioners to make publication of notice in English newspaper in "New Indian Express" (Tamilnadu Edition). Accordingly, the Order dated 20.06.2017 stands modified.


CH. MOHD SHARIEF TARIQ
MEMBER (JUDICIAL)


S. VIJAYARAGHAVAN
MEMBER (TECHNICAL)

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